

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)

0194-2506262-(S)

NOTIFICATION

Jammu, the 27th November, 2020

SO- 369 Whereas, on 24-6-2020 Police Budgam received reliable information that the accused persons namely (1) Imran Rashid Rather S/O Ab. Rashid Rather R/O Kurhama, (2) Mohsin Qadir Rather S/O Gh. Qadir Rather R/O Kurhama, (3) Abid Ahmad Rather S/O Gh. Qadir Rather R/O Archinderhama Pattan , (4) Owis Ahmad Malik S/O Farooq Ahmad Malik R/O Kawasa Khalisa, (5) Ifshan Ahmad Ganie S/O Ab. Gani Ganie R/O Check Kawoosa Khalsa have been working as OGWs with LeT outfit; and

2. Whereas, it was also learnt that the accused persons were providing shelter/logistic support to active terrorist namely Mohammad Yousuf Dar @ Kantroo S/O Ab. Rahim Dar R/O Check Kawoosa in order to promote terrorism in the District; and

3. Whereas, a Case FIR No. 101/2020 U/S 13,18, 23 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Magam and investigation was set into motion; and

4. Whereas, during the course of investigation the accused persons were arrested from Playground Narbal and during their personal search 01 AK Magazine, 08 AK rounds & 04 Posters of LeT outfit were recovered from the possession of accused Imran Rashid and 05 AK rounds each were recovered from the possession of other four accused persons; and

5. Whereas, during investigation the accused persons have disclosed that they were working as OGWs with LeT outfit and also providing every possible support including information regarding movement of Police/Security forces to an active terrorist of LeT outfit namely Mohammad Yousuf Dar @ Kantroo; and

6. Whereas, during further investigation site plan of place of occurrence, seizure memo was prepared, statements of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

7. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the below mentioned accused persons for commission of offences punishable under section as shown against each of Unlawful Activities (Prevention) Act, 1967:-

S.No	Name of the accused	Offence
1	Imran Rashid Rather S/O Ab. Rashid Rather R/O Kurhama	13,23,39 ULA (P) Act
2	Mohsin Qadir Rather S/O Gh. Qadir Rather R/O Kurhama	
3	Abid Ahmad Rather S/O Gh. Qadir Rather R/O Kurhama	
4	Owais Ahmad Malik S/O Farooq Ahmad Malik R/O Kawoosa Khalisa.	
5	Ifshan Ahmad Ganie S/O Ab. Gani Ganie R/O Check Kawoosa.	

8. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other

relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

9. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 13,23,39 ULA (P) Act, in the case FIR No. 101/2020 of Police Station Magam.

By order of the Government of Jammu & Kashmir.

Sd/-

Principal Secretary to Government
Home Department.

No:-Home/Pros/106/S/2020

Dated:- 27/11-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Department of Law, Justice & PA.
4. Pvt. Secy. to Principal Secretary (Home) Department.
5. Stock file.

Special Secretary to Government
Home Department.